(e) Does not arise.

183

Does not arise.

सरकारी क्षेत्र के उपक्रमों में भ्राटाचार

3026 श्री राम क्या प्रधान मंत्री यह बताने कुपा करेंगे कि :

- (क) क्या सरकार को विधि, न्याय ग्रौर कम्पनी कार्य मंत्रालय के ग्रन्तर्गत उपक्रमों/संगठनों में भ्रष्टाचार होने की सूचना मिली है ; ग्रौर
- (ख) यदि हां, तो गत तीन वर्षों के दौरान कितने ग्रधिकारियों के विरुद्ध कार्यवाही की गयी है तथा उनमें से कितने श्रधिकारियों की सेवायें समाप्त कर दी गयी हैं ?

न्य*।*य श्रीर कम्पनी कार्य विधि, मंत्रालय में राज्य मंत्री (श्री हंसराज भारद्वाज): (क) ग्रीर (ख) विधि, न्याय तथा कम्पनी कार्य मंत्रालय के प्रशासनिक नियंत्रण में कोई उपश्रम नहीं है।

पिछले तीन वर्षों के दौरान पांच, ब्रधिकारियों के विरुद्ध संबंधित नियमों के श्रन्तर्गत कार्रवाई की गई है। तथापि पिछले तीन वर्षी के दौरान किसी भी ग्रधिकारी की सेवाएं समाप्त नहीं की गई हैं।

Setting up of Delimitation. Commis-sion

3027. SHRI V. HANUMANTHA RAO: Will the PRIME MINISTER be pleased to state:

- (a) what is the status of the proposal to set up a Delimitation Commission; and
- (b) whether this proposal has been shelved?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI

H. R. BHARDWAJ: (a) and (b) The question of appointment of a Delimitation Commission will arise only after the Constitution (Seventyfirst) Amendment Bill, 1990 which seeks to remove the existing Constitutional embargo on fresh delimitation becomes an Act.

to Questions

International Conference of Lawyers

3028. SHRI SYED SIBTEY RAZI: Will the PRIME MINISTER be pleas ed to state:

- (a) whether a two day "International Conference of Lawyers on Changing Scenario of Human Rights" was organised at New Delhi in. recent past;
- (b) if so, the details thereof to-gather with suggestions made therein;
- (c) whether Government propose to take some action to implement these suggestions;
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER, OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY **AFFAIRS** H. R. BHARDWAJ): (a) Yes, The Conference was organised on the 20th and 21st February, 1993 at New-Delhi by the Indian Association Lawyers.

- (b) The suggestions made at the Conference have not been forwarded to the Government for its considera tion.
 - (c) and (d) Do not arise.

पश्चिमी उत्तर प्रदेश में इलाहाबाद उच्च न्य प्यालय की एक खण्डपीठ की स्थापना

3029 भी सोम पाल: प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) पश्चिमी उत्तर प्रदेश में इलाहा-बाद उच्च न्यायालय की एक खंडपीठ स्थापित करने के मामले पर क्या सरकार ने कोई निर्णय लिया है; मौर